

**Scheme for Rehabilitation of Bonded Labourer, 2016**

1866. SHRI SANJAY SINGH : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the budget allocation for the bonded labour victim rehabilitation under Central Sector Scheme (CSS) for Rehabilitation of Bonded Labourer, 2016;

(b) the amount of budget spent for victim rehabilitation under CSS 2016 for Rehabilitation of Bonded Labourers since 2016; year-wise; and

(c) the number of States providing the corpus of ₹ 10,00,000 to their districts for bonded labour rehabilitation as per the provisions of the scheme and the actual corpus provided since 2016, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR) : (a) An amount of ₹ 33.00 crore has been allocated for the Central Sector Scheme for Rehabilitation of Bonded Labourer, 2016 from 2016-17 to 2019-20.

(b) Since 2016, the year-wise expenditure under CSS 2016 for Rehabilitation of Bonded Labourers is as follows:

(₹ In lakh)			
2016-17	2017-18	2018-19	2019-20
260.70	664.50	253.50	05.00
(till date)			

(c) Under the Central Sector Scheme for Rehabilitation of Bonded Labourer-2016, a bonded labour rehabilitation fund is created at the District level by each State with a permanent corpus of at least ₹10 lakh at the disposal of the District Magistrate. This fund is utilised for extending immediate financial help to the released bonded labour. Immediate financial assistance upto ₹20,000/- per bonded labour is provided by the concerned District Magistrate from the corpus fund. This amount is fully reimbursed by the Central Government to the State Government, The onus of providing corpus to

the Districts for the rehabilitation of the bonded labour is on the State Government and no such data is maintained by the Central Government.

**Welfare schemes for the labourers**

1867. SHRI MANAS RANJAN BHUNIA : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government has so many welfare schemes for the labourers of our country;
- (b) if so, what are schemes;
- (c) how these schemes are implemented in the different States; and
- (d) which State is identified as the best performer of these schemes?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR) : (a) to (d) In order to provide social security benefits to the workers in the unorganised sector, Government enacted the Unorganised Workers' Social Security Act, 2008. In June, 2017, Government has converged Aam Aadmi Bima Yojana with Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY).

Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY) provide insurance cover to unorganised workers. Pradhan Mantri Jeevan Jyoti Bima Yojana provides life insurance cover of ₹ 2 lakh on payment of premium of ₹ 330 per annum. PMJJBY is available to people in the age group of 18 to 50 years. Pradhan Mantri Suraksha Bima Yojana provides insurance coverage of ₹ 2 lakh on accidental death or full disability, and ₹ 1 lakh on partial disability on payment of premium of ₹ 12 per annum. The Scheme is available to people in the age group 18 to 70 years. The total premium of ₹342/- is shared equally between the State Government and Central Government. This is implemented through Life Insurance Corporation of India.

Pradhan Mantri Shram Yogi Maan-Dhan (PM-SYM) Yojana was started in February, 2019. This Scheme is a voluntary and contributory pension scheme for the benefit of